

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/280/KOB/2024 in CP(IBC)/46/KOB/2023
SECTION	REG. 12 (3) IBBI
NAME OF PARTIES	JASIN JOSE (BANKRUPTCY TRUSTEE) M/S JM FINANCIALS ASSETS RECONSTRUCTION COMPANY LTD V/S MATHEW JOHN
PETITIONERS ADVOCATE/ PROFESSIONAL	A. KEVIN THOMAS
RESPONDENTS ADVOCATE/ PROFESSIONAL	

8th JULY 2024

ORDER

IA(IBC)/280/KOB/2024 in CP(IBC)/46/KOB/2023

This application is filed by the Bankruptcy Trustee seeking directions against the Respondent to cooperate with the Bankruptcy Process. In the said Application, the Applicant has arrayed Mr. Mathew John as the Respondent party.

Learned Counsel, Mr. A. Kevin Thomas appears on behalf of the Bankruptcy Trustee through virtual mode.

Registry is directed to issue notice to the Respondent, returnable on **24.07.2024**. In addition to above, the Applicant is also directed to issue notice to the Respondent by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith the proof of service of notice served on the Respondent at least three days before the next date of hearing.

Respondent is at liberty to file reply affidavit if any, within a period of 2 weeks, after serving copy of the same on the other side.

List this matter for further consideration on **24.07.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**